

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CA(CAA)-90(PB)/2017

IN THE MATTER OF:

**Touchstone Holdings Pvt. Ltd.
And Verma Finvest Pvt. Ltd.
And
Management Consultants Pvt. Ltd.**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 06.10.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Ms. Gurkamal Hora Arora, Advocate

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present and states that in application in CA(CAA) No. 90(ND)/2017 has been filed seeking for modification of the order passed on 01.09.2017, wherein, in relation to the reproduction of the main object clause of the Transferor No. 2 Company at Para 2 of page 1 following sentences have been omitted: -

"(a) To carry on the business as an investment and finance company and to invest, buy, sell, acquire, hold and otherwise deal in shares, stocks, units, debenture stocks, bonds, mortgages, obligations or securities of any kind issued or guaranteed by any company, corporation or undertaking of whatever nature."

Cont....



Deepak Kumar

Further, in relation to the Transferor Company No. 3 it is represented that at Para 15 of Page 12 of the said order dated 01.09.2017 "*the Number of shares had been wrongly stated as 78,55,000 instead of 7,85,500*". Both the above stands modified as sought for in the application. The above modification is allowed. Let the copy of order after modification ^{be} duly issued.

a

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)